

# HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat

Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com

No. HSPCB/SR/2019/2123

Dated 29/08/2019

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg, New Delhi.

**Sub: Reply of Order dated 26.02.2019 in Original Application No. 91/2019 titled as Akshay Kumar Singh V/s State of Haryana.**

Kindly refer to subject cited above.

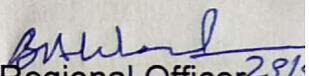
In this connection, it is submitted that Hon'ble NGT has passed order dated 26.02.2019 in Original Application No. 91/2019 titled as Akshay Kumar Singh V/s State of Haryana for huge amount of zinc and calcium stearate dust in the atmosphere without maintaining dust control systems and discharging harmful chemical mixed water in the atmosphere from a small drum placed at the basement illegally by M/s Gemini Stearates Pvt. Ltd., Plot No. 1785, HSIIDC, Rai, Sonipat.

In the compliance of the directions of Hon'ble NGT, the site was inspected alongwith the representative of CPCB, Additional Director, Sh. Narender Sharma to verify the content of complaint. During inspection following non-compliances were observed. A show cause notice for closure under section 33-A Water (Prevention & Control of Pollution) Act, 1974 & 31-A Air (Prevention & Control of Pollution) Act, 1981 for violating the above said Acts/ Rules for the non compliances/deficiencies observed at the time of inspection. The sample of effluent collected from Pucca Tank and Ambient Air Quality sample was also collected on 16.05.2019 and submitted in to Board Lab, Panchkula for analysis. As per analysis report No. 112 dated 28.05.2019 of the process emission and A/R No. 718 dated 29.05.2019 of the process effluent collection tank, results were exceeding prescribed limits as per standard. This office has issued the show cause notice for closure under section 33-A Water (Prevention & Control of Pollution) Act, 1974 & 31-A Air (Prevention & Control of Pollution) Act, 1981 for violating non-compliance vide this office letter No. 1037-38 dated 12.06.2019. Now, unit has upgraded the APCM by providing cyclone along with ducting with filter bags at every exhaust point. The unit has provided photographs for the same and request for re-sampling alongwith performance security, re-sampling fees. The unit has dismantled the tank which was provided for recycling of water used for making Precipitated Calcium Stearates & at present it was not in use and has submitted photographs for the same. Now, unit has closed the process of Gemsol. Further, Gemsol is product of (Zinc Stearate - DM Water Base) ie. liquid form products and Zinc Stearates (Powder Form) are the same.

The above said unit is engaged in manufacturing of Zinc and Calcium stearate and obtained the CTO from the Board for period 31.03.2023. This office has issued the show

cause notice u/s 5 read with 15 of the Environment (Protection) Act, 1986 for violation of amended EIA Notification dated 14.09.2006 for the project falls under category "B" section 5(f) "Synthetic organic chemical industry" of EIA notification 2006 mentioned in Sr. No. 5(f). In the compliance of Show cause notice, unit submit the reply that our unit is not covered under EIA Notification as the unit falls under Orange Category at Sr. No. 94 as per HSPCB Policy order dated 26.02.2018. Regional Office has also recommended the case to Head Office in Technical Advisory Committee of HSPCB for clarification regarding whether the units which are engaged in manufacturing of Zinc Stearates and Calcium Stearates are cover under EIA Notification dated 14.09.2006 or not. This office has also again recommended to Head Office vide this office letter No. 2103 dated 27.08.2019 for imposing of Environment compensation amount of Rs. **4,45,313/-**.

It is requested to consider the reply of above said O.A & may be disposed off, please.

  
Regional Officer <sup>29/8</sup>  
Sonipat Region.

V

FT/MS  
53256

## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat

Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)

No. HSPCB/SR/2019/ 9/03

Dated: 27/8/19

To

The Chairman,  
Haryana State Pollution Control Board  
Panchkula.

**Sub: Imposing of Environment compensation of M/s Gemini Stearates Pvt. Ltd., Plot No. 1785, HSIIDC, Rai Sonipat for discharging the Environment Pollutants in excess of standards.**

Ref: Head Office letter No. HSPCB/PC/2019/1042 dated 02.08.2019.

In this connection, it is submitted that Hon'ble NGT has passed order dated 26.02.2019 in OA No. 91/2019 titled as Akshay Kumar Singh V/s State of Haryana. In compliance of directions of Hon'ble NGT, the inspection of the unit M/s Gemini Stearates Pvt. Ltd., Plot No. 1785, HSIIDC, Rai Sonipat which was mentioned in the complaint submitted to Hon'ble NGT was carried out with CPCB team & Concerned Field Officer, HSPCB. At the time of inspection deficiencies/non-compliance were observed in the unit and accordingly, show cause notice for closure under Air & Water Act was issued to the unit. Now unit has submitted the reply on dated 24.06.2019 but as per the policy dated 29.04.2019, the environmental compensation has been assessed and is enclosed herewith as Annexure-I for finalization and approval, please.

It is submitted for your kind information & further necessary action please.

DA/As above

  
Regional Officer,  
Sonipat Region.

o/c

**Calculation of Environmental Compensation as per policy order dated 29.04.2019 of the Board.**

**Name of the unit:** M/s Gemini Stearates Pvt. Ltd., Plot No. 1785, HSIIDC, Rai Sonipat.  
**Date of Inspection:** 30.04.2019

**Details of the violation:** Unit was inspected by with CPCB and Field Officer of this office on dated 30.04.2019 in compliance of Hon'ble NGT orders dated 26.02.2019 in OA No. 91/2019 titled as Akshay Kumar Singh V/s State of Haryana. and the sample of Ambient Air Process was collected on 16.05.2019 and as per A/R No. 112 dated 28.05.2019 the parameter are exceeding the prescribed limits as per standard and a show cause notice for closure was issued to the unit wide this office letter No. HSPCB/SR/2019/1037-38 dated 12.06.2019. In the reply of show casue notice unit has submitted the reply on dated 24.06.2019. The date of violation is 30.04.2019 and the reply of the unit dated 24.06.2019 (Total days 57).

**Category of the unit:** Orange

**Scale of the unit:** Small

The environmental Compensation is based on the following formula

$$\text{Environmental Clearance} = P.I \times N \times R \times S \times LF$$

Where

EC= Environmental Compensation

P.I = Pollution Index of industrial sector =50 for Orange category of industries

N = No of days of violation =57 days

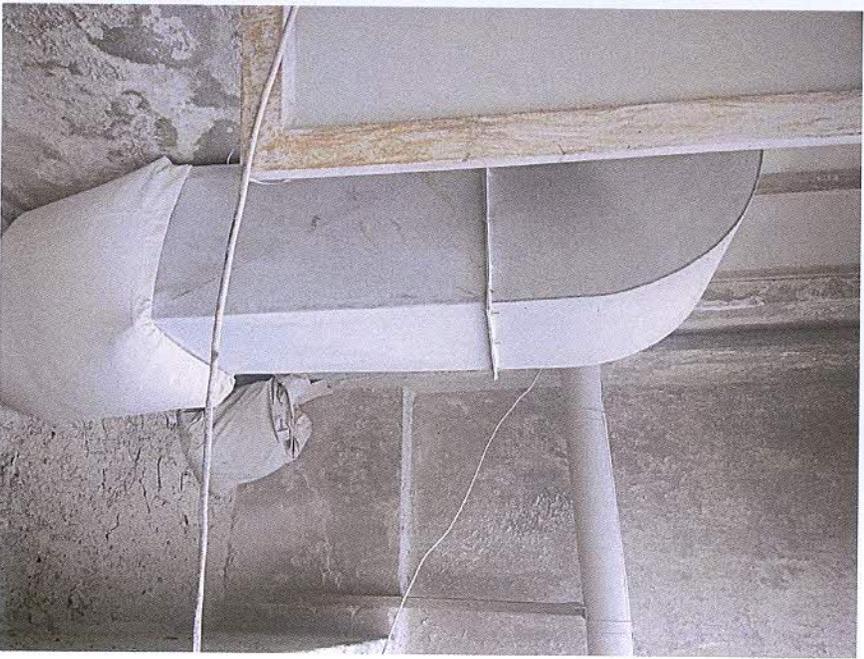
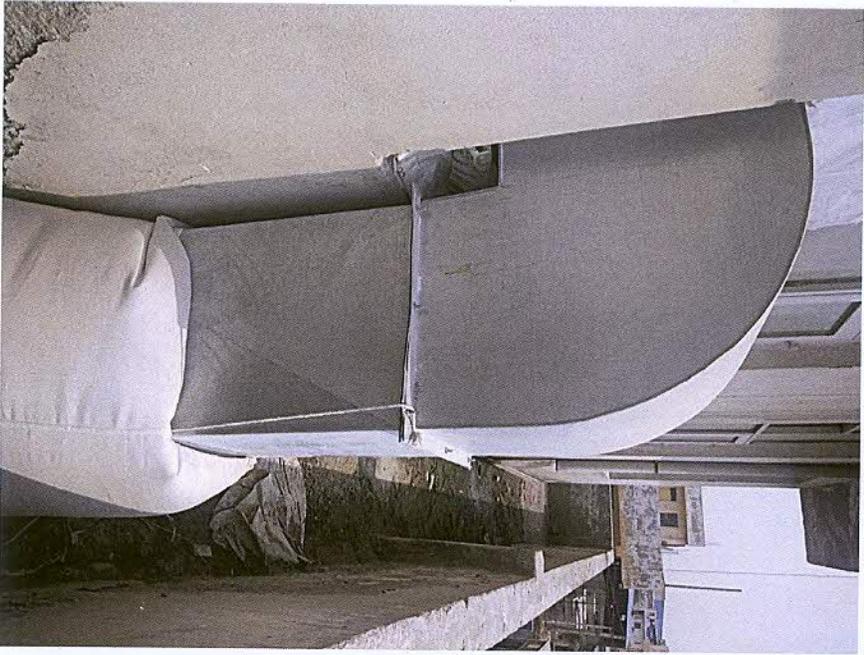
R = Factor in rupees = 250

S = Factor for scale of operation = 0.5 for Small scale

L.F = Location Factor = 1.25 for Sonipat and nearby area.

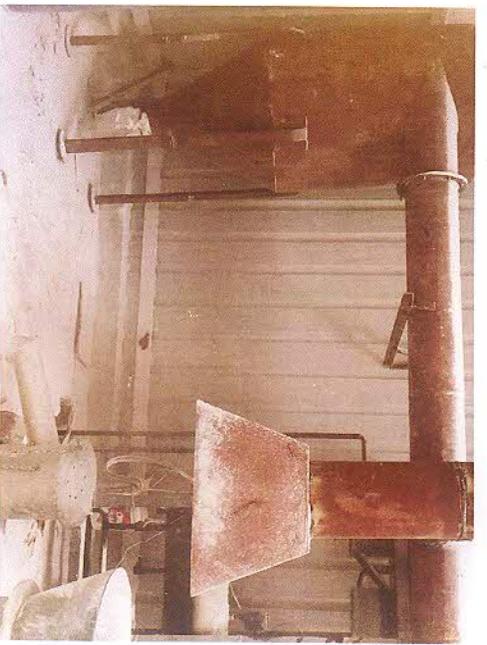
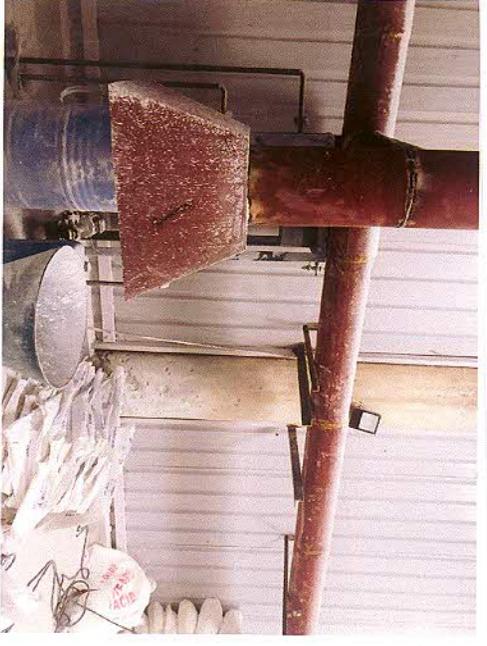
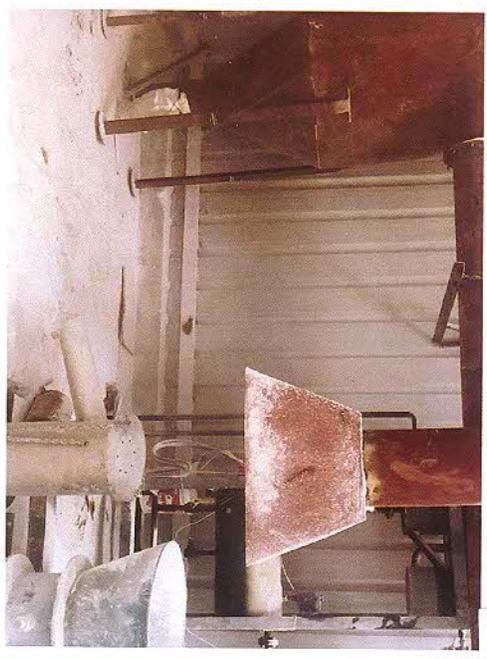
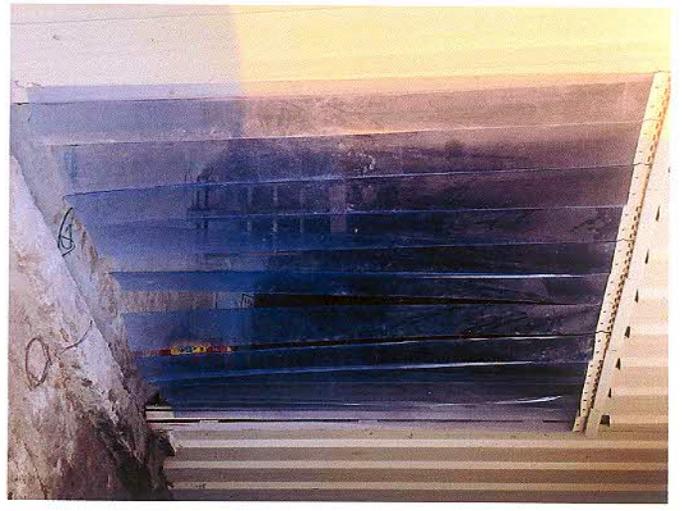
Hence,

$$EC = 50 \times 57 \times 250 \times 0.5 \times 1.25 = \text{Rs. } 4,45,313/-.$$





For GEMINI STEARATES (P) LTD.  
DIRECTOR



Imanuel

